

ORISSA ACT 13 OF 2001  
THE ORISSA ZILLA PARISHAD (AMENDMENT) ACT, 2001

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## ORISSA ACT 13 OF 2001

**\*THE ORISSA ZILLA PARISHAD (AMENDMENT) ACT, 2001**

[Received the assent of the Governor on the 3rd September 2001, first published in an extraordinary issue of the Orissa Gazette, dated the 7th September, 2001 (No. 1650)]

**AN ACT FURTHER TO AMEND THE ORISSA ZILLA PARISHAD ACT, 1991.**

**BE** it enacted by the Legislature of the State of Orissa in the Fifty-second Year of the Republic of India as follows :—

**1.** This Act may be called the Orissa Zilla Parishad (Amendment) Act, 2001.

**2.** In section 6 of the Orissa Zilla Parishad Act, 1991 (hereinafter referred to as the principal Act),—

Orissa Act  
17 of 1991.

(a) in sub-section (3),—

(i) in clause (b-1), the commas and words, “and shall be allotted by rotation to different constituencies thereof” shall be added at the end, and

(ii) in clause (c), for the words “and the Scheduled Tribes”, the comma and words, “the Scheduled Tribes and the backward class of citizens” shall be substituted ;

(b) in sub-section (3-A),—

(i) in the opening portion, after the word, brackets and letters “clauses (a), (b)”, the commas, brackets and letters “(b-1), (b-2)” shall be inserted,

(ii) in clause (b), the comma and words, “and in case of backward class of citizens such reservation and rotation shall be in the prescribed manner” shall be added at the end,

(iii) in sub-clause (i) of clause (d), for the words “and then for the Scheduled Tribes”, the comma and words, “then for the Scheduled Tribes and thereafter for the backward class of citizens” and for the words “and the Scheduled Tribes”, the comma and words, “the Scheduled Tribes and the backward class of citizens” shall be substituted ; and

(c) after sub-section (3-A), the following sub-section shall be inserted, namely :—

“(3-B) The reservation of seats under clauses (a) and (b) of sub-section (3) shall cease to have effect on the expiration of the period specified in Article 334 of the Constitution.”.

**3.** In section 6-A of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely :—

“(4) The Election Officers, Presiding Officers and any other Officers appointed or designated for the time being for the conduct of elections under this Act shall be deemed to be on deputation to the Election Commission for the period commencing on the date of the notification calling for such election and ending with the date of declaration of the results of such election and, accordingly, such officers shall, during that period, be subject to the control, superintendence and discipline of the Election Commission”.

\* For the Bill, see Orissa Gazette, Extraordinary, dated the 3rd August, 2001 (No. 1451)

Amendment  
of section 8,

4. In section 8 of the principal Act,—

(i) in clause (a) of sub-section (1), for the words "shall be convened after", the words and commas "shall be convened within twenty-two days, but not before the expiry of seven days, from the date of" shall be substituted ;

(ii) in sub-section (2), the word "and" occurring at the end of clause (a) shall be omitted and for clause (b), the following clause shall be substituted, namely :—

"(b) as nearly as may be, but not less than, one-third of the total number of offices of Presidents reserved under clause (a) shall be reserved for women belonging to the Scheduled Castes or as the case may be, the Scheduled Tribes ;

(c) as nearly as may be, twenty-seven per centum of the offices of Presidents in Parishads shall also be reserved in favour of backward class of citizens as referred to in clause (6) of Article 243-D of the Constitution ;

(d) as nearly as may be, one-third of the total number of offices of Presidents reserved under clause (c) shall be reserved for women belonging to the backward class of citizens ; and

(e) as nearly as may be, but not less than, one-third (including the number of offices reserved for women belonging to the Scheduled Castes, the Scheduled Tribes and the backward class citizens) of the total number of offices of Presidents in Parishads shall be reserved for women."

(iii) in sub-section (3), for the words "and women", the comma and the words, "backward class of citizens and women" shall be substituted ;

(iv) in sub-section (4), for the words "and women" the comma and words "backward class of citizens and women" shall be substituted ; and

(v) after sub-section (4), the following sub-section shall be inserted, namely :—

"(5) The reservation of offices of Presidents under clauses (a) and (b) of sub-section (2) shall cease to have effect on the expiration of the period specified in Article 334 of the Constitution".

Amendment  
of section  
33-A

5. In section 33-A of the principal Act, in the concluding portion of sub-section (2), for the words "thirty days", the words "seven days" shall be substituted.

## ORISSA ACT 14 OF 2001

**\*THE ORISSA PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT ACT, 1999**

*[Received the assent of the Governor on the 15th September 2001, first Published in an extraordinary issue of the Orissa Gazette, dated the 26th September, 2001 (No. 1773)]*

**AN ACT FURTHER TO AMEND THE ORISSA PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) ACT, 1972.**

**BE** it enacted by the Legislature of the State of Orissa in the Fiftieth Year of the Republic of India as follows :—

**1.** This Act may be called the Orissa Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 1999.

**2.** In section 9 of the Orissa Public Premises (Eviction of Unauthorised Occupants) Act, 1972, for clause (i) of sub-section (1), the following clause shall be substituted, namely :—

Orissa Act  
7 of 1972.

“(i) in respect of any public premises situated within Cuttack and Bhubaneswar Municipal areas and owned by the General Administration Department of the Government to an appellate authority who shall be the Director of Estates or such other officer including the Additional Director of Estates as the Government may by notification specify in this behalf; and”.

\*For the Bill, see *Orissa Gazettee*, Extraordinary, dated the 5th July, 1999 (No. 958).